

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI  
PRINCIPAL BENCH**

Appeal No. 234/2017

**IN THE MATTER OF:**

Neo Outsourcing Pvt. Ltd.  
Vs  
Registrar of Companies

.... APPLICANT / PETITIONER

.... RESPONDENT

**SECTION:**

Under Section 252

**Order delivered on 18.01.2018**

**Coram:**

**CHIEF JUSTICE (RETD.) M. M. KUMAR  
HON'BLE PRESIDENT**

**S. K. MOHAPATRA  
HON'BLE MEMBER (TECHNICAL)**

**PRESENTS:**

**For the Petitioner(s):-**

**Ms. Priyanka Kakkar, Mr. Amit  
Kumar and Mr. Ajit Mishra, Advocates**

**For the ROC/RD (NR) Delhi:-  
For the Respondent(s):-**

**Mr. Manish Raj, company prosecutor  
Ms. Easha Kadian, Advocate for  
Income Tax Dept.**

**ORDER**

Learned Company Prosecutor and learned counsel for the Income Tax Department has stated that a reply shall be filed within two weeks with a copy in advance to the learned counsel for the appellant.

In the meanwhile, the appellant company shall be permitted to disburse the salary to its workers and to that extent the bank accounts of the appellant company is permitted to be operated.

List for further consideration on 22.02.2018.

*Sd/-*

**(M. M. KUMAR)  
PRESIDENT**

*Sd/-*

**(S. K. MOHAPATRA)  
MEMBER (TECHNICAL)**